

(2021) 01 AFT CK 0026

In the Armed Forces Tribunal

Case No : Original Application No. 136 Of 2021, Miscellaneous Application No. 146 Of 2021

Arumugam Chandra Velan

APPELLANT

Vs

Union Of India And Others

RESPONDENT

Date of Decision : 27-01-2021

Acts Referred:

Citation : (2021) 01 AFT CK 0026

Hon'ble Judges : Rajendra Menon, J;P.M. Hariz, Member (A)

Bench : Division Bench

Advocate : Manoj Kr. Gupta, Ashok Chaitanya

Final Decision : Allowed

Judgement

For appreciating the rival contentions, we have gone through the Tab/es annexed with Circular 430 issued in pursuance of the policy

letters dated 11.11.2008 by the Government of India. As per the Circular 430 in Table 116, we find the revision pension of Sergeant rank

who has completed 20 years of service and retired after 01.04.2004 was fixed at Rs.3,694/-. The submission of the learned Central

Government Standing Counsel as to the pension of Sergeants who retired on 01.05.2005 shall be Rs.3,694/- is found correct to that extent.

However, when we go through the service pension payable to a JWO in Table 116 of Circular 430 having 20 years of service and retired

after 01.04.2004 would be Rs,4,711/- and not R.9.3,358/- as put forth by the respondents. Therefore, the pension payable to the applicant

as on 13.01.2005 in accordance with the policy letters of the Government of India dated 07.06.1999 and 09.02.2001 would be Rs. 4,711/-

and not Rs.3,694/-. Similarly, the benefits conferred upon the /WO as per the VI Central Pay Commission recommendations as tabulated i

Table 116 of Circular 430 for 20 years of service, we see that the pension payable to the applicant with effect from 01.01.2006 would be

Rs. 100/- and the revised pension with effect from 01.07.2009 would be Rs.8,720/ -. When the benefits conferred upon the Armed Forces

personnel on the changed policies have been clearly laid down in the Circular 430 containing several Tables, it ought to have been issued

by the respondents without any request from the applicant. However, we find that the applicant had sought for payment of pension in the

last held rank on several occasions and it was not heeded The claim for pension is a statutory right and the respondents ought to have

granted the entitled pension, admittedly, even without issuing any corrigendum in the FIV. This has been reiterated in various

communications of the Government. Therefore, the respondents are under the obligation to revise the pension when it is brought to their

notice of any defect in granting the pension. However, in this case, the respondents have not acceded to the plea of the applicant even when

it was raised immediately after his retirement.